

Capacity of Drug Testing Centres

3005. SHRI AVTAR SINGH KARIMPURI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government has finalized a World Bank assisted project on enhancing the Drug Testing capacity at Central and State levels;
- (b) if so, the details thereof;
- (c) the names of the States where the Drug Testing Centres are likely to be set up;
- (d) the quantum of assistance being provided to each State in setting up of state-of-art laboratory; and
- (e) how the drug testing facility will control the supply of spurious drugs in the market?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) No. However, under a previously implemented Capacity Building Project for Food and Drugs assisted by the World Bank, assistance was provided to upgrade testing facilities and to establish new drug testing laboratories so as to enhance the capacity of the laboratories to test larger number of samples. Under this project, 23 States and 6 Central Drugs Laboratories were strengthened through renovations, extensions and equipments.

(b) to (e) Do not arise.

Term and conditions for joining FSSAI

3006. SHRIMATI BRINDA KARAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that the employees of Central Food Laboratories and the PFA Division has been asked to join the Food Safety and Standards Authority of India (FSSAI); and
- (b) if so, the details of terms and conditions of their services with FSSAI?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) and (b) Following enactment of the Food Safety and Standards (FSS) Act, 2006, employees holding office under the Central Government agencies administering food laws at the time of the formation of the Food Safety and Standards Authority of India (FSSAI), were transferred with the same tenure and the same terms and conditions of service as admissible to them as Central Government employees. These employees are presently treated as on 'deemed deputation' to FSSAI.